

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 177 of 2018

IN THE MATTER OF:

Ajit Singh

...Appellant

Vs.

Telemax Links India Pvt. Ltd. & 3 Ors.

...Respondents

Present: For Appellant: Mr. Pankaj Sharma, Advocate

**For Respondent: Mr. Rishi Sood with Mr. Ashutosh Gupta
and Mr. Gaurav Rana, Advocates for R-1**

ORDER

25.07.2018— The grievance of the appellant against the imposition of cost of Rs. 50,000/- (Rupees Fifty Thousand only) imposed by the National Company Law Tribunal (hereinafter referred to as the 'Tribunal) by order dated 28th February 2018, which has been passed while granting adjournment.

We have heard learned counsel for the appellant and the 1st Respondent.

While we do not appreciate the action on the part of the appellant in asking for unnecessary adjournment, but taking into consideration the facts and circumstances of the case, set aside the part of the impugned order dated 28th February 2018 whereby cost of Rs. 50,000/- had been imposed with clear understanding that the appellant in future will cooperate with the Tribunal and not ask for unnecessary adjournment. In case of unnecessary

adjournment, it will be open to the Tribunal to pass appropriate order including cost.

The appellants and respondents are directed to cooperate with the Tribunal for early disposal of the petition.

The appeal stands disposed of with the aforesaid observations and directions.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

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